

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

WEDNESDAY, THE THIRTIETH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 30596 OF 2024

**Between:**

Galkatwar Gayatri, D/o Galkatwar Raju Aged about 20 Years, occ. Student  
R/o H.No.9-59, Rath Gally, Madnur Madnur Mandal, Nizamamabd district.

...PETITIONER

**AND**

1. The State of Telangana, Rep.by its Principal Secretary. Medical, Health and Family Welfare Department, Secretariat Buildings. Hyderabad.
2. Kaloji Narayana Rao University Of Health Sciences, Rep.by its Registrar, Warangal, Warangal District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction more one in the nature of WRIT OF MANDAMUS declaring the action of the respondents particularly the 2nd respondent in not granting permission to the petitioner to upload the application for attending the counselings for B and C Category NRI quota admission into AYUSH COURSE (Bachelor of Homeopathi Medicine and Surgery (BHMS) and Bachelor of Ayurvedi Medicine and Surgery (BAMS)) for the academic Year 2024-2025 is illegal, arbitrary, contrary to the rules and unconstitutional.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider and granting permission to the petitioner to upload the application for attending the counselings for B and C Category NRI quota admission into AYUSH COURSE (Bachelor of Homeopathi Medicine and

Surgery (BHMS) and Bachelor of Ayurvedi Medicine and Surgery (BAMS)) for the academic Year 2024-2025 Pending disposal of the above Writ petition.

**Counsel for the Petitioner: SRI M. KESHAV YADAV**

**Counsel for the Respondent No.1: SRI T. RAMESH, ASST. GP FOR MEDICAL,  
HEALTH & FW**

**Counsel for the Respondent No.2: SRI G. RAVI REPRESENTING FOR  
SRI A. PRABHAKAR RAO, SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.30596 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. M.Keshav Yadav, learned counsel for the petitioner.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department for the respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for the Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University") for the respondent No.2.

2. With the consent of the learned counsel for the parties, the matter is heard finally.

3. In this writ petition, the petitioner, *inter alia*, has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, the petitioner herein prays that this Hon’ble Court may be pleased to issue a Writ, order or direction more or less in the nature of WRIT OF MANDAMUS declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not granting permission to the petitioner to upload the application for attending the counselling for “B” and “C” Category NRI quota admission into AYUSH COURSE (Bachelor of Homeopathi Medicine and Surgery (BHMS) and Bachelor of Ayurvedi Medicine and Surgery (BAMS) for the academic Year 2024-2025 is illegal, arbitrary, contrary to the rules and unconstitutional and pass such other order or orders as this Hon’ble Court deems fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submits that on account of ill-health of the petitioner, she could not upload the applications for AYUSH, BHMS and BAMS courses in

respect of management quota 'B' and 'C' category seats. It is further submitted that with regard to the grievance of the petitioner, the petitioner has submitted representation dated 26.10.2024. It is also submitted that the aforesaid representation failed to evoke any response and the writ petition be disposed of with the direction to respondent No.2 to decide the said representation by a speaking order.

5. On the other hand, learned Standing Counsel for respondent No.2 submits that suitable action on the aforesaid representation shall be taken by respondent No.2.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with the direction to respondent No.2- University to decide the representation submitted by the petitioner by a speaking order within three days from today. It is made

clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/-N. SRIHARI  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

- To,
1. The Principal Secretary, Medical, Health and Family Welfare Department, The State of Telangana, Secretariat Buildings. Hyderabad.
  2. The Registrar, Kaloji Narayana Rao University Of Health Sciences, Warangal, Warangal District.
  3. One CC to SRI M. KESHAV YADAV, Advocate [OPUC]
  4. Two CCs to GP FOR MEDICAL, HEALTH & FW, High Court for the State of Telangana. [OUT]
  5. Two CD Copies  
BN
  6. BS one cc to Sri A. Prabhakar Rao, Sec for KNRUHS [OPUC]

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CC TODAY

HIGH COURT

DATED:30/10/2024

ORDER

WP.No.30596 of 2024



DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS

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30/10/24